# <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 420 OF 2017 IN DFR NO. 1610 OF 2017

## Dated: 23<sup>rd</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

| M/s KKK Hydro Power Limited<br>Vs. |      |   |      | Appellant(s)  |
|------------------------------------|------|---|------|---------------|
| Himachal Pradesh Electricity Re    | gula | tory Commission & Ors.                        | •••• | Respondent(s) |
| Counsel for the Appellant(s)       | :    | Mr. Raj Kumar Mehta<br>Ms. Himanshi Andley    |      |               |
| Counsel for the Respondent(s)      | :    | Mr. Pradeep Misra<br>Mr. Manoj Sharma for R-1 |      |               |
|                                    |      | Mr. Anand Ganesan for R                       | -2   |               |

#### <u>ORDER</u>

#### IA NO. 420 OF 2017 (Appln. for condonation of delay in filing)

There is 41 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Pradeep Misra appears on behalf of Respondent No.1 and Mr. Anand K. Ganesan appears on behalf of Respondent No.2. Other Respondents, though served, are not represented. We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>12.09.2017.</u>

### (I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd